

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.197/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. whereby it has issued certain directions in terms of which all existing and future overhead low and high voltage power lines in the Priority and Potential habitats of Great-Indian Bustard are necessarily required to be laid underground, in terms of Article 12 of the Power Purchase Agreement dated 27.11.2019 between Azure Power Maple Private Limited and Solar Energy Corporation of India Limited.

Petitioner : Azure Power Maple Private Limited (APMPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No.206/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. whereby it has issued certain directions in terms of which all existing and future overhead low and high voltage power lines in the Priority and Potential habitats of Great-Indian Bustard are necessarily required to be laid underground, in terms of Article 12 of the Power Purchase Agreement dated 17.09.2019 between Azure Power Forty One Private Limited and Solar Energy Corporation of India Limited.

Petitioner : Azure Power Forty One Private Limited (APFOPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **16.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Mannat Waraich, Advocate, APMPL & APFOPL
Shri Mridul Gupta, Advocate, APMPL & APFOPL
Ms. Anusha Nagarajan, Advocate, SECI
Ms. Pallavit Maitra, Advocate, BRPL



Record of Proceedings

Learned counsel for the Petitioners and learned counsel for Respondent, SECI, submitted that the parties have already made their respective submissions in the matters and while permitting the parties to file their written submissions, the matters may be reserved for order.

2. Considering the request of the learned counsel for the parties, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the matters were reserved for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**